

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:263  
ANSWERED ON:27.02.2007  
BORDER DISPUTE  
Subba Shri Moni Kumar

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there is any border dispute between Assam and Nagaland;
- (b) if so, the details thereof;
- (c) whether Nagaland has established any civil sub-divisions on Assam land;
- (d) if so, the details thereof;
- (e) whether a delegation of Asom Students called on the Union Home Minister recently to press their demand for resolution of the Assam and Nagaland boundary dispute; and
- (f) if so, the reaction of the Government thereto?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

- (a): The territories of the States of Assam and Nagaland are defined in the First Schedule of the Constitution of India.
- (b) to (d): The Government of Assam has reported that Nagaland Government had established three sub-divisions / civil sub-division in the 1980s and early 1990s in the disputed areas of the State of Assam and Nagaland. However, the Government of Nagaland has informed that the boundary of Assam and Nagaland State has not been determined and demarcated on the ground and as such the question of establishing any civil sub-division on Assam territory does not arise.
- (e): A delegation of Students Union along with one Member of Parliament from Assam met the Union Home Minister on 27.10.2006 at New Delhi and demanded resumption of talks with ULFA.
- (f): Hon`ble Supreme Court of India vide their judgement dated 25.9.2006 has appointed a Local Commission for identification of boundaries of the States of Assam-Nagaland and Assam-Arunachal Pradesh.